

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 415/MP/2024

Subject : Petition under Section 79 of the Electricity Act 2003 read with Regulation 7 (1) of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2023 and Central Electricity Authority (Technical Standards for Connectivity to the Grid)) Regulations, 2007 and amendment thereof, seeking directions from the Commission to the Respondents regarding non-desirable performance of Inter-State Transmission System (ISTS) connected Renewable Energy (RE) Generating Stations during fault events leading to major generation loss and frequency dip and other associated matters.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondent : Renew Sun Waves Pvt. Ltd. and Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sheshadri, Advocate, NRLDC
Shri Ashok Rajan, NRLDC
Shri S.K.Saha, NRLDC
Shri Kamaldeep, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Alok Mishra, NRLDC
Shri Asif, NRLDC
Shri Vishrov Mukerjee, Advocate, Renew & AMP Energy
Shri Girik Bhalla, Advocate, Renew & AMP Energy
Shri Damodar Solanki, Advocate, Renew & AMP Energy
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Ananya Goswami, advocate, Azure Power
Shri Aman Anand, Advocate, AXPPL
Shri Aman Dixit, Advocate, AXPPL
Ms. Natasha Debroy, Advocate, AXPPL
Ms. Srishti Gupta, Advocate, AXPPL
Shri Yash Srivastava, Advocate, CSPPL
Shri Ayushman Dass, Advocate, CSPPL
Ms. Asmita Narula, Advocate, Avaada Energy
Ms. Priya Dhankar, Advocate, RSUPL, NGEL, TPSL, TPREL & TPCEL



Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, as stated in the affidavit dated 25.5.2026, the CEA has issued the draft CEA (Technical Standards for Connectivity to the Grid) Regulations ('amended CEA Regulations') proposing therein, among others, the provisions for the enforcement of the said Regulations, and the comments/suggestions from the stakeholders are invited till 2.9.2026. The learned counsel further submitted that upon finalisation of the amended CEA Regulations, the primary issue raised in the present Petition would stand resolved, leaving only the issue of appropriate directions to the non-compliant Respondents for consideration by the Commission. Learned counsel further suggested that, pending the finalisation of the amended CEA Regulations, final opportunity be granted to the remaining generators/stakeholders to file their respective replies/compliance status in the matter. The learned counsel also sought liberty to file a copy of the draft CEA (Technical Standards for Connectivity to the Grid) Regulations on record.

2. The learned counsel for the Respondent, RSUPL & NTPC, submitted that RSUPL has filed its reply in the matter, placing on record the steps and efforts undertaken by it to remain compliant with the requirements imposed by the Petitioner. Learned counsel further submitted that in its reply, RSUPL has also placed on record the study report, procurement details, etc., demonstrating its compliance status. The learned counsel further submitted that the Respondents, NTPC Green Energy Ltd. and Nidan Solar Plant of NTPC Green Energy Ltd., have also filed their respective replies in the matter, substantiating the details of their compliance.

3. The learned counsel for the Respondents, Renew & AMP Energy, submitted that the Respondents have also filed their respective replies demonstrating their compliance status.

4. Considering the submissions made by the learned counsels for the parties, the Commission directed the Respondents, as last opportunity, to file their respective replies/compliance affidavits, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks, thereafter.

5. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)